

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00363/2019
Chandigarh, this the day 11th of April, 2019

...
CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)

...
Pyare Lal aged 85 years old s/o Shri Nanka Ram, H. No. D-17, NDRI, Campus, Karnal (Haryana) Pin Code – 132001.

....Applicant

**(Present: Mr. Barjesh Mittal, Advocate for Mr. Naveen
Daryal, Advocate)**

Versus

1. Union of India through its Secretary, Ministry of Agriculture Research, Govt. of India, 12-Tuglaka Road, New Delhi Pin Code 110012.
2. Deputy Secretary, Union of India of Agriculture Research, Govt. of India, Krishi Bhawan, New Delhi Pin Code 110012.
3. Director, National Dairy Research Institution (ICAR) Distt. Karnal – 132001.

..... Respondents

(Present: Mr. R.K. Sharma, Advocate for Resp. No. 3)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. In the present O.A., the applicant has sought issuance of a direction to the respondents to grant pensionary benefits to the applicant after the death of his unmarried son Anil Kumar.
2. Mr. Barjesh Mittal, learned counsel appearing for the applicant, submitted that the unmarried son of the applicant unfortunately died on 16.04.2018. Applicant submitted a representation dated 08.08.2018 (Annexure A-4), enclosing all the relevant documents including succession certificate (Annexure A-5), but the respondents have not done the needful till date. Therefore, he prayed that a direction be issued to the respondents

to take a call and decide the representation of the applicant within a time-frame.

3. Issue notice.

4. At this stage, Mr. R.K. Sharma, Advocate, appears and accepts notice on behalf of Respondent No. 3, who is the contesting respondent. He submitted that he will personally look into the matter and ensure that the respondents take a decision on the representation of the applicant.

5. In the wake of above consensual agreement between the parties, the O.A. is disposed of, with a direction to Respondent No. 3, to take a call and decide the indicated representation of the applicant, in accordance with law, within a period of two months from the date of receipt of a copy of this order. If the applicant is found entitled to the relevant benefit, the same be released to him within a period of one month, otherwise a reasoned and speaking order be passed on his claim, and a copy thereof be duly communicated to the applicant.

6. Needless to mention, that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case.

No costs.

(P. GOPINATH)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 11.04.2019